NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 105/Chd/CHD/2017

In the matter of:

M/s Bharat Food & Agro Products & Anr.

...Financial Creditor.

Vs.

M/s White Water Hospitality

...Corporate Debtor.

Pvt. Ltd.

Present: Mr.Sumit Jain, Advocate for the financial creditor.

None for the corporate debtor.

Learned counsel for the petitioner seeks time for filing copy of Register of firms issued by the Registrar of Firms showing the names of registered partners. Notice of this defect to the petitioner and learned counsel for the petitioner accepts notice of this defect. Let the compliance be made within seven days with the affidavit of the Authorized Representative of the company.

Learned counsel for the petitioner contends that copy of the petition alongwith the entire Paper Book was sent at the registered office of the company and also two of the Directors which are mentioned as Authorized Signatories in the master data of the company. It is further submitted that the petitioner has filed affidavit with the Tracking Report of delivery of the petition to the Directors whereas he has handed over the envelope containing the petition and the Paper Book addressed to the Corporate Debtor with the endorsement of the Postal Department that the addressee has left the address. The same be taken on record.

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Notice of this petition to the respondent-corporate debtor for

07.11.2017 to show cause as to why this petition be not admitted. The

notice be collected from the Registry and the same be sent alongwith the

copy of the petition and the entire Paper Book by Speed Post at the

registered office of the corporate debtor and also at the e-mail address

of the corporate debtor available on the master data immediately and file

compliance affidavit alongwith the postal receipt, tracking report and copy

of the e-mail sent to the corporate debtor, at least two days before the

date fixed.

Sd/ (Justice R.P. Nagrath)

(Justice R.P. Nagrath)
Member (Judicial)

October 24, 2017